

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI JASWANTSINH SUMANBHAI BHABHOR): (a) to (d) Details of funds released and utilized Scheme-wise during the year 2014-2015 to the State Government of Nagaland is given below:

(₹ in lakh)			
Sl. No.	Name of the Scheme/Programme	Funds Released	Funds Utilized
1	Article 275(1) of Constitution	2067.15	2067.15
2	Grant-in-aid to Voluntary Organisations working for the Welfare of STs	32.50	0
3	Vocational Training in Tribal Areas	103.92	0
4	Post Matric Scholarship for ST students	2329.59	2329.59

Any proposal received from State Government including Nagaland are considered by a Project Appraisal Committee (PAC) consisting of Secretary (Tribal Affairs) as Chairman with representatives of NITI Aayog, Financial Advisor and representatives of concerned States as members/invitees. Through the process of PAC, detailed discussions are made with the State Government representatives of tribal development departments at the time of appraisal and approval of the proposals received from the States for delivery of goods and services to the tribals. This has helped in ensuring consultation with the States, convergence of various schemes of the Ministry, transparency in the process of appraisal and funds releases and ensuing optimal utilization of financial resources.

Schemes for Nagaland

1974. SHRI D.P. TRIPATHI: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the budget allocation under the Ministry for the State of Nagaland for the financial year 2015-2016; and

(b) the details of various schemes under the Ministry available for Nagaland?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI JASWANTSINH SUMANBHAI BHABHOR): (a) Details of funds released and utilized Scheme-wise during the year 2015-16 to the State Government of Nagaland is given below:

(₹ in lakh)

Sl. No.	Name of the Scheme/Programme	Funds Released
1.	Article 275(1) of Constitution	5469.34
2.	Vanbandhu Kalyan Yojana (VKY)	766.65
3.	Hostels for ST Girls and Boys	1798.45
4.	Post Matric Scholarship for ST students	2646.34
5.	Pre-Matric Scholarship for ST students	851.47

(b) Ministry of Tribal Affairs implements various Schemes/Programmes for the welfare and development of STs in the country including Nagaland. A List of Schemes/Programmes of the Ministry is as under:-

Sl. No.	Name of the Scheme/Programme
1.	Scheme of Hostels for ST Girls and Boys.
2.	Establishment of Ashram Schools in Tribal Sub-Plan Area.
3.	Scheme of Vocational Training in Tribal Areas (State).
4.	Scheme of Post Matric Scholarship for ST students.
5.	Scheme of Upgradation of Merit.
6.	Scheme of Pre-Matric Scholarship for ST students studying in classes IX & X.
7.	Scheme of National Overseas scholarship (NOS) to Ministry of External Affairs
8.	Scheme of Top Class Education for ST students to concerned Institutes.
9.	Rajiv Gandhi National Fellowship for ST students (RGNF) to University Grants Commission
10.	Grants-in-aid to Voluntary Organisations Working of STs
11.	Coaching for Scheduled Tribes.
12.	Strengthening Education of ST Girls in Low Literacy Districts.
13.	Vocational Training in Tribal Areas (VOs).
14.	Development of Particularly Vulnerable Tribal Groups (PVTGs).
15.	Programme Article 275 (1) of the Constitution of India.

Sl. No.	Name of the Scheme/Programme
16.	Programme Special Central Assistance to Tribal Sub-Plan (SCA to TSP).
17.	Vanbandhu Kalyan Yojana (VKY).
18.	Grants-in-aid to Tribal Research Institutes
19.	Centre of Excellence Scheme.
20.	Scheme of Institutional Support for Development and Marketing of Tribal Products/Produce.
21.	Scheme of Mechanism for Marketing of Minor Forest Produce (MFP) through Minimum Support Price (MSP) and Development of value chain for MFP.

Amendment in list of Scheduled Tribes in Maharashtra

1975. DR. VIKAS MAHATME: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) what procedure was adopted by NDA Government in 2003 for amending the list of Scheduled Tribes as per GR DL 33004/2003 dated 8th January, 2003, the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 2002 passed in Parliament on 7th January, 2003;

(b) whether in three States, Bihar, Jharkhand and Odisha, the Dhangars were treated as Dhangad and necessary rectifications were made in list of Scheduled Tribes;

(c) why in Maharashtra they are treated as different community; and

(d) whether same procedure will be followed for Maharashtra if amendment is to be done in list of Scheduled Tribes treating Dhangar as Dhangad?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI JASWANTSINH SUMANBHAI BHABHOR): (a) The procedure (modalities), as laid down by Government in 1991 was adopted by the Government for revision in list of Scheduled Tribes (STs) *vide* Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 2002. As per the said modalities, all proposals for revision of list of STs were processed by Ministry in consultation with the concerned State Government/ Union Territory Administration, the Registrar General of India and the National Commission for Scheduled Castes and Scheduled Tribes.

(b) Dhangar community is listed at Sl. No. 53 in STs list of Odisha. Dhangar (Oraon) community is listed at Sl. No. 25 in STs list of Jharkhand and at Sl. No. 26 in STs list of Bihar.